

OFFICE OF THE DISTRICT & SESSIONS JUDGE : DELHI

ORDER

In partial modification of this office order No.2304/63537-552/F.1(3)/Gaz./2011 dated 19.10.2011, I hereby authorise Sh. N. K. Goel, ADJ 05, West, Tis Hazari Court, Delhi under section 21-A of the Punjab Courts (Delhi Amendment) Act, 1997 to also exercise all powers to deal with and sign the business in respect of all kinds of leave including Earned Leave & Medical Leave of the officers of Delhi Higher Judicial Service and Delhi Judicial Service (Central District) and leave of absence of Special MMs as vested in me under section 34 of the Punjab Courts Act, 1918.

He shall also look after all kinds of complaints in respect of the Judicial Officers of Central District received in the Judicial Branch to examine them and give his comments and views on the same for taking further action, with immediate effect.

Ms. Sangita Dhingra Sehgal, Special Judge, PC Act, ACB, Tis Hazari Court, Delhi shall be the link officer.

Amir for 3/1/2012
(Surita Gupta)

District & Sessions Judge : Delhi

No. 18/1199-215 /F.1(3)/Gaz/2011 *Me* Dated, Delhi the 03 JAN 2012

Copy forwarded for information & necessary action : -

- 1 The Registrar General, High Court of Delhi, New Delhi.
- 2 The District Judge and ASJ I/c North & West, Tis Hazari Court, Delhi.
- 3 The Officer concerned.
- 4 The Chief Metropolitan Magistrate, Tis Hazari Court, Delhi.
- 5 The Superintendent/In-charge, Administration & Vigilance Branch (Central) Tis Hazari Court, Delhi.
- 6 The Sr. Accounts Officer, Accounts Branch, Tis Hazari Court, Delhi.
- 7 The Personal Office of District & Sessions Judge, Tis Hazari Court, Delhi.
- 8 The In-charge, Facilitation Centre, Tis Hazari, Patiala House, Karkardooma, Rohini, Dwarka & Saket Courts, Delhi/New Delhi.
- 9 The Website Committee, Hindi & English, Tis Hazari Court, Delhi.

Amir
Me
District & Sessions Judge : Delhi